

NOTICE
e-tender corrigendum notice of NIT no- 01/PMKSY-WDC2.0/07/NRM/2024-25 Para Dated 20/12/2024. Last Date for submitting online bid is 08.01.2025 instead of 02/01/2025. For details, please visit <https://wbenders.gov.in>

Sd/-
Assistant Director of Agriculture, Para Block & PIA, Gawai & Horal Watershed, Para Purulia

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, EASTERN REGION

In the matter of **Varcon Estates Limited** (CIN: U51909WB1983PLC05930) having its registered office at C/O D Banga & Co 32 Ezra Street, 6th Floor, Room No 606, Kolkata, West Bengal, India, 700001

.....Petitioner Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 23rd December, 2024 to enable the company to change its Registered office from "State of West Bengal" to the "State of Madhya Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director (Eastern Region), at the address Regional Director, Nizam Palace, II MSO Building, 3rd Floor, 23/4, A.J.C Bose Road, Kolkata-700020 within Fourteen days from the date of publication of this notice with a copy to the address mentioned below: C/O D Banga & Co 32 Ezra Street, 6th Floor, Room No 606, Kolkata, West Bengal, India, 700001

For and on behalf of the Applicant **VARCON ESTATES LIMITED** Sd/- **HARSH VARDHAN KEDIA** (Director) DIN : 02660634 Date: 06.01.2025 Place : Kolkata

Kolhapur Municipal Corporation
(Health/ Solid Waste Management Department)
Public Tender Notice No.101 (Corrigendum)
This is to inform all organizations/contractors in Kolhapur city and outside the city that, earlier in published tender notice No. 101 last Date for bid submission of tenders was mentioned as 06.01.2025 at 03:30 p.m. instead the closing date for bid submission of tender should be read as on 13.01.2025 at 03:30 p.m. o'clock. Also, the said call will be treated as first call.

Sd/-
Administrator
Kolhapur Municipal Corporation

Bhadreswar Municipality
139, G.T. Road, Bhadreswar, DIST- Hooghly, PIN-712124

Memo No.: 089 Dated : 06/01/2025
Applications are invited from the eligible women candidates for filling up the vacant posts of HHWs under Bhadreswar Municipality. Interested Candidates can apply within 28/01/2025. For details visit ULB's website (<http://bhadreswarmunicipality.gov.in/>) Office Notice Board.

Sd/-
Executive Officer
Bhadreswar Municipality

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PABITRA ENCLAVE PRIVATE LIMITED OPERATING IN INVESTMENT IN SHARES/SECURITIES AT 32/7, SAHAPUR COLONY, NEW ALIPUR, KOLKATA, WEST BENGAL-700053 [Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

| Sl. | RELEVANT PARTICULARS | Answers |
|-----|---|---|
| 1. | Name of the corporate debtor along with PAN & CIN/LLP No. | Pabitra Enclave Pvt.Ltd., PAN - AAECPC2300H & CIN - U45400WB2007PTC115273 |
| 2. | Address of the registered office | 32/7, Sahapur Colony, New Alipur, Kolkata - 700053 |
| 3. | URL of website | NA |
| 4. | Details of place where majority of fixed assets are located | No Fixed Assets Available |
| 5. | Installed capacity of main products/ services | NA |
| 6. | Quantity and value of main products/ services sold in last financial year | NA |
| 7. | Number of employees/ workmen | NA |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Details can be sought by emailing at cirp.pavitraenclave@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | Details can be sought by emailing at cirp.pavitraenclave@gmail.com |
| 10. | Last date for receipt of expression of interest | 01.01.2025 |
| 11. | Date of issue of provisional list of prospective resolution applicants | 22.02.2025 |
| 12. | Last date for submission of objections to provisional list | 06.02.2025 |
| 13. | Date of issue of final list of prospective resolution applicants | 15.02.2025 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 20.02.2025 |
| 15. | Last date for submission of resolution plans | 20.03.2025 |
| 16. | Process email id to submit Expression of Interest | cirp.pavitraenclave@gmail.com |

Abhit Kumar Singh (RP) IBB/IIPA-001/1P-P02380/2021-22/13564 28/7 Road, Vishnu Vatika, Block 4, Flat 1A, Belur, Howrah - 711002 For Pabitra Enclave Private Limited Ph.: 9681999675 Date: 06.01.2025 Place: Kolkata

पंजाब नैशनल बैंक Punjab National Bank
CIRCLE OFFICE, BURDGE TOWN, PASCHIM MEDINIPUR-721101

NOTICE INVITING CALL OF QUOTATION

Quotations are invited by the undersigned from eligible bonafied contractors having requisite credential and other valid documents upto **11 AM of 10.01.2025** for 02 number of works [Repair/renovation of rented premise (building, furniture & fixture), within expenditure amount of 3.5 lakh each]. For details (BOQ/Work details) intending participants may contact to the office of the undersigned in any working day before the last day for submission of quotation.

Date: 06.01.2025 Sd/- Circle Head

Suraksha Clinic & Diagnostics
Suraksha Diagnostic Limited
(Formerly known as Suraksha Diagnostic Private Limited)
CIN: U85110WB2005PLC102265
Reg Office : Plot No. 12/1, Premises No. 02-0327, DG Block, Action Area 1D, New Town, Kolkata-700 156, West Bengal, India
E-mail: investors@surakshanet.com | Website: www.surakshanet.com
Phone:(033) 6605 9750

NOTICE TO MEMBERS FOR POSTAL BALLOT

Members are hereby informed that pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 ("the Act") read with the Companies (Management and Administration) Rules, 2014 made thereunder, and as amended from time to time, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, General Circular No. 09/2024 dated 19 September 2024 issued by the Ministry of Corporate Affairs, Government of India, and Circular SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 03 October 2024 issued by the Securities and Exchange Board of India ("SEBI") and all relevant circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") from time to time, Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable law, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) for the time being in force) the Company has completed the dispatch of Postal Ballot Notice together with an Explanatory Statement pursuant to Section 102 of the Act vide an e-mail on Monday, 06 January 2025 to those members whose e-mail addresses are registered with the Company/Depository Participant(s)/Registrar and Share Transfer Agent as on Friday, 03 January 2025 ("Cut-off Date").

The Postal Ballot Notice is also available on the website of the Company at www.surakshanet.com, BSE Limited ("BSE") at www.bseindia.com, The National Stock Exchange of India Limited ("NSE") at www.nseindia.com and on the website of the e-voting agency KFin Technologies Limited (RTA), at evoting.kfintech.com. Members who did not receive the Postal Ballot Notice may download it from the above mentioned websites. In line with the MCA circulars, the Postal Ballot Notice is being sent only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depository Participants. The communication of the assent or dissent of the Members would take place through the e-voting system only. The Company has engaged the services of KFin Technologies Limited (RTA) for providing e-voting facility to all its members to enable them cast their vote electronically. The details of e-voting period are as under:

| Special Resolution: RATIFICATION OF 'SURAKSHA EMPLOYEE STOCK OPTION SCHEME 2024' ('ESOP 2024' / 'SCHEME') | |
|---|--|
| Cut-off date for eligibility to vote | Friday, 03 January 2025 |
| Commencement of e-voting period | 09:00 A.M. (IST) on Friday, 10 January 2025 |
| Conclusion of e-voting period | 05:00 P.M. (IST) on Saturday, 08 February 2025 |

The e-voting module shall be disabled by RTA after the aforesaid date and time. The detailed procedure for e-voting is mentioned in the Postal Ballot Notice. For more details one-voting, the Members may also log on to evoting.kfintech.com. The voting rights of the Members shall be reckoned on the basis of the Equity Shares of the Company held by them as on the 'Cut-off date'. A person who is not a Member as on the 'Cut-off date' should treat the Postal Ballot Notice for information purpose only. Members who have not registered/updated their e-mail addresses with their Depository Participant(s), are requested to register/update their e-mail address with the relevant Depository Participant(s) where they maintain their demat accounts.

The Board of Directors of the Company has appointed CS Mannish L. Ghia, Partner of M/s Manish Ghia & Associates, Practicing Company Secretaries, (Unique ID: P2006MH007100; Peer Review: 822/2020) as the Scrutinizer for conducting the Postal Ballot process including e-voting process in a fair and transparent manner.

The resolution if approved, shall be deemed to have passed on the last date of the e-voting i.e. Saturday, 08 February 2025. The Scrutinizer shall submit his report to the Chairman of the Company or any other person authorized by the Chairman and the Results of the Postal Ballot will be announced within two working days from the conclusion of the e-voting. The said results along with the Scrutinizer's Report shall be displayed on the website of the Company at www.surakshanet.com and websites of BSE Limited ("BSE") at www.bseindia.com, The National Stock Exchange of India Limited ("NSE") at www.nseindia.com on the website of the e-voting agency KFin Technologies Limited (RTA), at evoting.kfintech.com. In case of any query and/or grievance in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting manual available at evoting.kfintech.com under "Help" section or write an email to inward.ris@kfintech.com or send an email to the Company Secretary and Compliance Officer of the Company at investors@surakshanet.com.

By order of the Board of Directors
For Suraksha Diagnostic Limited
Sd/-
Mamta Jain
Place: Kolkata
Date: 07 January 2025
Company Secretary and Compliance Officer

Aadhar Housing Finance Ltd.
Corporate Office: 8002, Natraj By Rastomjee, Western Express Highway, Sir M.V. Road, Andheri East, Mumbai-400069, Maharashtra
Asansol Branch Office: Unit No.203,2nd Floor,Chatterjee Plaza, GT Road, Rambandhu Tala, Ward No.43, Asansol, West Bengal-713303

Aadhar Housing Finance Ltd.

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Aadhar Housing Finance Ltd. (AHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to AHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to AHFL by the said Borrower(s) respectively.

| Sr. No. | Name of the Borrower(s) / Co-Borrower (s)/Guarantor | Demand Notice Date and Amount | Description of Secured asset (immovable property) |
|---------|--|-------------------------------|---|
| 1. | (Loan Code 0180000006 Asansol Branch), Late. Sriarajind Kumar Parwana (Represented through the legal heir (Borrower), Asha Mahammed (Co-Borrower 1), Md Ayaz Ansari (Co-Borrower 2), Maksud Alam (Guarantor) | 15-Jul-23 Rs. 522409/- | ALL THAT piece and parcel of land measuring area 04 Cottahs on Constructed area 2000 Sq ft bearing J.L. no- 28, Plot no- 1265, L.R. Khatian nos-703,710,725,753,746,717,739 & 760, L.R. Khatian no-112, 804, Muzra-Sankaria, P.S. Kulti, Dist- Burdwan, Bounded By: Seller Kacha Road West, Land of Sarob Uddin North: Land of Israil Myaan South: Land of abdul Khanek |

If the said Borrowers shall fail to make payment to AHFL as aforesaid, AHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of AHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act. Place: Asansol Date: 07.01.2025 Authorised Officer, Aadhar Housing Finance Limited

India Shelter INDIA SHELTER FINANCE CORPORATION LTD. DEMAND NOTICE
Home Loans Regd. Off- 6th Floor, Plot-15, Sector-44, Institutional Area, Gurgaon, Haryana-122002
Branch Office- SKYPARK, INFORT OF BHANTIA NURSING HOME, RAVI NAGAR, RAIPUR, CHHATTISGARH - 492001

Notice Under Section 13(2) Of The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. NOTICE is hereby given that the following borrower(s) who have availed loan from India Shelter Finance Corporation Ltd. (ISFCL) have failed to pay Equated Monthly Installments (EMIs) of their Loan to ISFCL and that their Loan Account has been classified as Non-Performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable properties to ISFCL, the details of which are described herein below. The details of the Loan and the amounts outstanding and payable by the borrower(s) to ISFCL as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorised Officer of ISFCL, the secured creditor has initiated action against the following borrower(s) under the provision of the Securitization and Reconstruction of Financial Asset and Enforcement of security Interest Act 2002 and issued notice under this Act details mentioned below. If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60(Sixty) days of the notice, the undersigned will exercise any one or more of the powers conferred on the secured Creditor under sub-section (4) of the section-13 of the SARFAESI Act, including the power to take the possession and sell the same. The public in general is advised not to deal with properties described herein below.

| Sr No | Name of the Borrower(s)/ Guarantor/ Legal Heir/ Legal Representative, Loan account no. | NPA date/ Demand Notice | Demand Notice Date and Amount | Description of secured Asset (s) (immovable properties) |
|-------|--|-------------------------|--|--|
| 1. | MR./ MRS. Sangeeta Devi w/ Subhash Chand Pandey, MR./ MRS. Ankit Pandey, MR./ MRS. AJIT Pandey, MR./ MRS. Ajay Pandey House No-406 Ward No-04 Behind Durga Petrol Pump, New Gondwara Sonra Raipur 492221 Chattisgarh Loan Id:-HLRPHCLONS000005132504/AP-10289046 | 10.12.2024/ 23.12.2024 | Rs. 1495765/- (Rupees Fourteen Lakh Ninety Five Thousand Seven Hundred Sixty Five Only) due as on 17.12.2024 together with interest from 18.12.2024 and other charges and cost till the date of the payment. | All Piece And Parcel Of Khasra No. 506/5 later numbered as 506/14 Area 906 Sq.Ft Situated at Mauja Gondwara, P.H.No. 00037 R.I.C. Raipur-5. Bhanpur Tahsil & District Raipur (C.G.) BOUNDARY- North Road South Remaining Land of Seller Kacha Road West, West Land of Kavita Kumari. |
| 2. | MR./ MRS. PRACHI JHA, MR./ MRS. KISHNU JHA MR./ MRS. VISHNU JHA Loan Id:-HL4906Rajpur-1 Loan Id:-HL4906Rajpur-1 Loan Id:-HL4906Rajpur-1 | 10.07.2024/ 23.12.2024 | Rs. 1299588/- (Rupees Twelve Lakh Ninety Nine Thousand Nine Hundred Fifty Eight Only) due as on 17.12.2024 and other charges and cost till the date of the payment. | All Piece And Parcel Of LIG 1191 AREA 1153 Sq Ft WARD NO-16HOUSING BOARD COLONY BHLLAI DIST DURG CG-492006Durg BOUNDARY- East-1190, West-EWS House North-LIG 1192, South-Road, |

Place: RAIPUR Date: 07.01.2025 (Authorized Officer) For India Shelter Finance Corporation Ltd

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, AT BENGALURU IN THE MATTER OF THE COMPANIES ACT, 2013 AND

IN THE MATTER OF COMPOSITE SCHEME OF ARRANGEMENT OF QUSS CORP LIMITED AND DIGITIDE SOLUTIONS LIMITED AND BLUSPRING ENTERPRISES LIMITED AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

QUSS CORP LIMITED
CIN: L74140KA2007PLC043909
Registered Office: 3/3/2, Bellandur Gate, Sarjapur Main Road, Bangalore, Karnataka, India - 560103
...PETITIONER COMPANY NO. 1 / DEMERGED COMPANY

DIGITIDE SOLUTIONS LIMITED
CIN: U62099KA2024PLC184626
Registered Office: 3/3/2, Bellandur Gate, Sarjapur Main Road, Bangalore, Karnataka, India - 560103
...PETITIONER COMPANY NO. 2/ RESULTING COMPANY NO. 1

BLUSPRING ENTERPRISES LIMITED
CIN: U81100KA2024PLC184648
Registered Office: 3/3/2, Bellandur Gate, Sarjapur Main Road, Bangalore, Karnataka, India - 560103
...PETITIONER COMPANY NO. 3/ RESULTING COMPANY NO. 2

NOTICE

A Petition under Sections 230 and 232 of the Companies Act, 2013 for sanctioning the Composite Scheme of Arrangement of Quess Corp Limited, Digitide Solutions Limited and Bluspring Enterprises Limited and their respective shareholders and creditors was presented by the Petitioners on 12-12-2024 and the said Petition came up for admission on 19-12-2024 and is fixed for hearing before the Hon'ble National Company Law Tribunal, Bengaluru Bench on 30-01-2025.

Any person desirous of supporting or opposing the said Petition should send to the Petitioner's advocate at the address mentioned below, notice of such intention, in writing, signed by him/her or his/her advocate, with his/her full name and address, to reach the Petitioner's Advocate, not later than two (2) days before the date fixed for hearing of the Petition. Where he/she seeks to oppose the petition, the grounds of opposition or a copy of the affidavit, shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same, on payment of the prescribed charges for the same.

SAJI P JOHN
SPJ Legal, Advocates
Unit no 306, 3rd Floor, #30, Prestige Meridian II, MG Road, Bengaluru - 560 001
Ph: +91 9845209798
Email: saji@spjlegal.com
Place: Bengaluru
Date: 06.01.2025

BEFORE THE REGIONAL DIRECTOR EASTERN REGION KOLKATA

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013, and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014.

AND In the matter of **VISHAL PRODUCTIONS PRIVATE LIMITED** having its Registered Office at 137, Netaji Subhash Road, 2nd Floor, Kolkata, West Bengal-700001, India

.....Petitioner Notice is hereby given to the General Public that the Company proposes to make a petition to the Regional Director, Eastern Region, Kolkata under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary General Meeting to enable the Company to change its Registered Office from "State of West Bengal" to "State of Maharashtra". Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver or cause to be delivered or send by Registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition within FOURTEEN DAYS from the date of publication of this Notice to Regional Director, Eastern Region, Kolkata at his Office at Nizam Palace, II MSO Building, 23/4, Acharya Jagadish Chandra Bose Road, Kolkata - 700020, and E-mail - rd.east.mca.gov.in with a copy to the petitioner Company at its Registered Office at the address mentioned below:- VISHAL PRODUCTIONS PRIVATE LIMITED 137, Netaji Subhash Road, 2nd Floor, Kolkata-700001.

For and on Behalf of the Petitioner **VISHAL PRODUCTIONS PRIVATE LIMITED** Hitesh Goshtha Sd/- Director Date : 17/12/2024 DIN : 01201619

इंडियन बैंक Indian Bank
Zonal Office Chinsurah
P.O. + VILL. - BENGAL, DIST. - HOOGHLY, West Bengal, Hooghly - 712611
E-Mail : bengai@indianbank.co.in

APPENDIX- IV-A
[See proviso to rule 8 (6)]
Sale notice for sale of Immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic/ Physical Possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Wherever there is" on 14.02.2025 from 10:00 am to 4:00 pm for recovery of amount mentioned against each account, due to the Indian Bank, secured creditor.

| Sl. No. | a) Name of Account / Borrower b) Name of the Branch | Description of Property | Secured Creditors Outstanding Dues | a) Reserve Price b) EMD amount c) Bid Incremental Amount d) Property ID e) Encumbrances on property f) Type of Possession |
|---------|--|---|---|--|
| 1. | a) M/s ARGHYA MUKHERJEE (BORROWER) S/o - Chanchal Mukherjee, Vill. - Rajagram, P.O. - Raghubati, P.S. - Goghat, Dist. - Hooghly - 712614 b) CHANCHAL MUKHERJEE (GUARANTOR) S/o - Mr. Santosh Mukherjee, Vill. - Rajagram, P.O. - Raghubati, P.S. - Goghat, Dist. - Hooghly - 712614 c) Branch : Bengai | All that part and parcel of land and building thereon measuring 04 satak more or less situated at Mouza - Rajagram, J.L. No. 55, LR Khatian No. 1181, LR Dag No. 1007 under Raghubati Gram Panchayet, P.S. - Goghat, Dist. - Hooghly registered at ADSR Goghat vide Deed No. 5091 of 2018, dated 24.08.2018, Book No. I, Volume No. 0609-2018, pages from 99078 to 99095 in the name of Arghya Mukherjee. | Rs. 4,86,142/- (Rupees Four Lakh Eighty six Thousand one Hundred forty two only) (inclusive of up to date interest in the above account) as on 06.01.2025, further interest from 07.01.2025, charges & expenses thereon | a) Rs. 11,98,000/- (Eleven Lakh Ninety Eight Thousand Only) b) Rs. 1,19,800/- (One Lakh Nineteen Thousand Eight Hundred Only) c) Rs. 10,000/- (Rs. Ten Thousand only) d) IDIBS0518066202 e) Not known to us f) Symbolic |

Date and Time of E-Auction : Date : 14.02.2025, Time : 10.00 am. to 4.00 pm.
Platform of E-auction Service Provider : <https://baanknet.com>
Bidders are advised to visit the website (<https://baanknet.com>) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to support.ebkay@psballiance.com.
For property details and photograph of the property and auction terms and conditions please visit : <https://baanknet.com> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd, Contact No. 8291220220.
Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://baanknet.com>

NOTE : THIS IS ALSO A NOTICE TO THE BORROWER(S) / MORTGAGOR(S) / GUARANTOR(S)
Contact Person : 1. RANDHIR KUMAR, Authorised Officer (Mob: 7277064000) / 2. ARUP NASKAR , Branch Manager (Mob: 9804320424)
Date : 06.01.2025
Place : Bengal

Sd/- Authorised Officer
Indian Bank

AZAD ENGINEERING LIMITED
(Formerly known as Azad Engineering Private Limited)
CIN: U74210TG1983PLC004132
Registered Office: 90/C, 90/D, Phase 1, IDA, Jeeditmetla, Hyderabad, Telangana-500055, India
Email: cs@azad.in; Phone: +91-40-2309 7007; Website: <https://www.azad.in>

NOTICE FOR THE EXTRAORDINARY GENERAL MEETING SCHEDULED TO BE HELD ON TUESDAY, JANUARY 28, 2025, AT 04:00 P.M. (IST) THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

Notice is hereby given that the Extraordinary General Meeting ("EGM") of the Members of AZAD ENGINEERING LIMITED (the "Company") is scheduled to be held on Tuesday, January 28, 2025, at 04:00 P.M. (IST) through Video Conferencing ("VC") facility / Other Audio-Visual Means ("OAVM") to transact the business as set out in the Notice convening the 01/2024-25 Extraordinary General Meeting. Please find below the link to view and/or download the Notice: [Click here](https://www.azad.in)

Additionally, the same can be downloaded from the website of the Company at <https://www.azad.in/company-announcements/> as well as the website of the Stock Exchanges i.e., National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com respectively, and also from the website of Registrar and Share Transfer Agent ("RTA") of the Company i.e. KFin Technologies Limited ("KFIN" or "KFinTech") at <https://evoting.kfintech.com> in compliance with the relevant Circulars.

Pursuant to the provisions of Section 101 and Section 136 of the Companies Act, 2013 ("the Act"), and the relaxations granted by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI") vide Notifications and Circulars issued by them from time to time including in FY 2024-25, the Company is sending the Notice convening the 01/2024-25 Extraordinary General Meeting along with e-voting instructions only in electronic form to those Members whose email addresses are registered with their Depository Participant(s)/RTA.

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable provisions, if any, as amended from time to time, the Company is offering the facility of remote e-voting to its Members. The facility of casting votes by a member using remote e-voting facility before the EGM as well as at the EGM will be provided by KFinTech. Members are being provided the facility to attend the EGM through VC facility provided by KFinTech by using their e-voting credentials mentioned herein. The process and manner of remote e-voting and instructions for participation through VC/OAVM are provided in the Notice of the 01/2024-25 Extraordinary General Meeting and Members are requested to read the instructions carefully.

Pursuant to the Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 issued by the SEBI on December 9, 2020, if you are an Individual Shareholder holding shares in dematerialized form, you are requested to follow the process detailed below and also mentioned in the Notice for ascertaining your login credentials and access e-voting facility provided by the Depositories - National Securities Depository Limited ("NSDL") / Central Depository Services Limited ("CDSL") to cast your vote:

| | Depository | |
|---|---|---|
| | NSDL | CDSL |
| Members already registered | Visit URL https://eservices.nsdl.com and click on the "Beneficial Owner" icon under "IDEAS" section. | Visit URL https://web.cdslindia.com/myeastoken/Home/Login |
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